

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA

C.P. No.93/2007 in
O.A. No.2450/2004

New Delhi this the 19th day of November, 2007

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)
Hon'ble Mrs. Neena Ranjan, Member (A)

M.N. Saxena
Son of Shri R.N. Saxena
Resident of 258-B,
Mayur Vihar-II
Delhi.

-Applicant

(By Advocate: Shri A.N. Sabri for Shri Sachin Sood)



Versus

1. Shri K.M. Chandrashekhar, Secretary
Ministry of Finance,
Department of Revenue
North Block, Central Secretariat,
New Delhi.
2. Shri Sudhir Nath, Director
Directorate of Enforcement,
(Foreign Exchange Management Act,)
Govt. of India, 6th Floor,
Lok Nayak Bhawan, Khan Market,
New Delhi.

-Respondents

(By Advocate: Ms. Lata Gangwani for Shri H.K. Gangwani and
Shri Nasir Ahmed)

ORDER (Oral)

Hon'ble Mr. Justice M. Ramachandran, VC(J)

Since the matter is stayed by the High Court, application is closed with liberty to applicant to get it revived if there is necessity. Respondents are discharged.

Neena Ranjan

(Mrs. Neena Ranjan)
Member (A)

(M. Ramachandran)
Vice-Chairman (J)

cc.